IN THE HIGH COURT OF JUDICATURE AT PATNA

Letters Patent Appeal No.590 of 2025

In

Civil Writ Jurisdiction Case No.9511 of 2008

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M/s. Bennett Coleman and Co. Ltd., (Patna Establishment), A Public Limited Company Incorporated Under the Companies Act, 1956 Having Its Registered Office At D.N. Road, Bombay and Patna Establishment At Ambition Ram Suare, 3rd Floor, New Dak Bunglow Road, Patna - 800001, P.S. Kotwali Town and Town District- Patna Through the Chief Manager-Human Resources (HR), Ashok Kumar, (Male), aged about 52 years, Son of Balmat Gope, Resident of Ward No. - 10, Manikpur, Badopur, P.S. - Pandarak, District- Patna.

... ... Appellant

Versus

1. The Presiding Officer, Labour Court, Patna.

1A. The State of Bihar through its Chief Secretary, Old Secretariat, Patna.

2. Shri Harendra Pratap Singh Son of Shri, Bashishta Prasad Singh, R/o Vill., - Magahia Chock, P.S. - Khadakpur, District- Munger.

3. Shri Sharad Ranjan Prasad Son of Shri Ramakant Prasad Singh, Vivek Vihar, Hanuman Nagar, East of 109 MIG, Patna.

... ... Respondents

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Appearance :

For the Appellant	:	Mr. Sanjay Singh, Sr. Advocate Mr. Sanjay Kumar Ojha, Advocate Mr. Rudrank Shivam Singh, Advocate Mr. Ved Prakash Chandan, Advocate Mr. Govind Lal Pandit, Advocate
For the State	:	Mr. Bindhyachal Rai, AAG-15
For the Respondent No.2:		Mr. Shashank Shekhar Sinha, Advocate
For the Respondent No.3:		Mr. Rajiv Kr. Singh, Sr. Advocate

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CORAM: HONOURABLE MR. JUSTICE SUDHIR SINGH

and

HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA

ORAL JUDGMENT

(Per: HONOURABLE MR. JUSTICE SUDHIR SINGH)

Date : 29-09-2026

Heard learned counsel for the parties.

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2. The present *intra* court appeal has been preferred against the order dated 09.02.2024 passed in C.W.J.C. No. 9511 of 2008.

3. In course of hearing, it has been brought to our notice that Respondent Nos. 2 & 3, namely, Shri Harendra Pratap Singh and Shri Sharad Ranjan Prasad, have preferred Civil Review No. 257 of 2024 before the learned Single Judge.

4. It further appears that, in the said review application, the learned Single Judge passed following order on 26.03.2025:-

> *"The petitioner in the present CWJC has filed the application seeking review of the judgment passed by this Court on 09.02.2024.*
>
> *2. The petitioner in the review application has filed an O.A. 1820 of 2012 before the Principal Bench of Central Administrative Tribunal, New Delhi. Herein it is stated that the petitioner was working as a Hindi Senior Journalist with the Nav Bharat Times (NBT) and thereafter in the audio/visual medium with Doordarshan and All India Radio and for a year with Dainik Jagran. Having regard to the fact that the issue in the present writ petition is to whether the petitioner is entitled for any payment of back wages for the period 20.03.1995 till 09.06.1999 i.e. date of retrenchment till the date of employment. It is necessary that the petitioner shall file an affidavit along with the requisite documents showing his employment with Nav Bharat Times (NBT), Doordarshan, All India Radio and Dainik Jagran by way of a supplementary affidavit.*
>
> *3. The Supplementary Affidavit shall contain the details of the employment and the number of dates that the petitioner has worked with each group.*

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4. Post this matter on 29.04.2025."

5. In view of the fact that the review application is pending consideration before the learned Single Judge and the issues involved therein, may have a bearing on the present appeal, we are of the view that it would not be appropriate to proceed with the present *intra* court appeal at this stage.

6. Accordingly, the present *intra* court appeal stands disposed of with liberty to the appellant to challenge the order that may be passed in Civil Review No. 257 of 2024, as well as any consequential order(s), if so advised.

7. Pending application(s), if any, shall also stand disposed of.

(Sudhir Singh, J)

(Rajesh Kumar Verma, J)

Sachin/-

AFR/NAFR	N.A.F.R.
CAV DATE	N.A.
Uploading Date	29.09.2026
Transmission Date	N.A.

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